

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 22.2.94.

OA 579/92
WITH
MA 54/94

MANJEET SINGH ... APPLICANT.

Vs.

UNION OF INDIA & ANR. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... Shri S.R. Chourasia,
brief holder for
Shri D.P. Garg.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

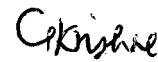
Applicant Manjeet Singh in this application u/s 19 of the Administrative Tribunals Act, 1985, has prayed for a direction to the respondents to promote him w.e.f. March, 1981 i.e. the date from which his immediate junior Shri Uma Shanker Kanoongo was promoted, with all consequential benefits regarding pay and allowances and seniority etc. as the applicant had passed the suitability test for promotion as Senior Clerk in the first attempt.

2. We have heard the learned counsel for the parties and have gone through the records.

3. Unquestionably, all the reliefs claimed except arrears of pay have already been granted to the applicant. The learned brief holder has stated that the applicant wants to make a representation regarding the arrears of pay for various periods to the concerned authorities and he does not press his M.A. for amendments to be made in the present application. The M.A. dated 25.1.94 is therefore rejected. However, the OA is disposed of with the following directions :-

- i) The applicant shall make a fresh representation to the concerned authorities regarding the grant of arrears of pay for the various periods within a period of one month from today and the respondents are directed to decide the same as per rules through a speaking order within a period of three months from the date of receipt of the representation.
- ii) No order as to costs.


(O.P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
MEMBER (J)